

Power Generation by NTPC

*91. SHRI AMAR PAL SINGH: Will the Minister of POWER be pleased to state:

(a) whether the contribution of NTPC in capacity addition has been substantial and is declining during the Eighth Plan as compared to the sixth and seventh Plans;

(b) if so, the reasons therefor; and

(c) the steps being taken to improve the contribution of NTPC in power generation during the Eighth Plan?

THE MINISTER OF POWER (SHRI N.K.P. SALVE): (a) & (b). The contribution of National Thermal Power Corporation (NTPC) towards capacity addition in the country has been quite significant. The capacity addition of NTPC as compared to total generation capacity added in the 6th, 7th and the 8th Plan is as follows:—

	Generation Capacity added in the country (MW)	Capacity addition by NTPC (MW)
6th Plan	12,371	2,200
7th Plan	21,401	7,613 (35.7%)
8th Plan	11,362	3,827 (33.6%)

(upto Feb., 1995)

It may be observed from above that there has not been any significant decline in the share of power generation by NTPC.

(c) The present average PLF of NTPC is 74.6% as compared to the average PLF of 54.3% in the State Sector. However, measure are being taken to improve the availability of power by expediting the commissioning of new generating capacity and improving the performance of existing power stations.

Sick Units

*92. PROF. SAVITHRI LAKSHMANAN:
SHRI ANNA JOSHI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of sick units under his Ministry;

(b) the total number of units on the verge of closure;

(c) whether a final decision has been taken by the Board for Industrial and Financial Reconstruction (BIFR) regarding these sick units;

(d) if so, the details thereof; and

(e) if not, the likely time by which a final decision will be taken?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The following public sector undertakings including their subsidiaries and joint sector undertakings

under the administrative control of the Ministry of Chemicals and Fertilizers have been declared sick by the BIFR:

1. Hindustan Fertilizers Corporation Limited (HFC)
2. Fertilizer Corporation of India Limited (FCI)
3. Projects and Development India Limited (PDIL)
4. Indian Drugs and Pharmaceuticals Limited (IDPL)
5. Smith Stanistreet Pharmaceuticals Limited (SSPL)
6. Bengal Immunity Limited (BIL)
7. Bengal Chemicals & Pharmaceuticals Limited (BCPL)
8. Orissa Drugs and Chemicals Limited (ODCL)
9. Uttar Pradesh Drugs & Pharmaceuticals Ltd. (UPDPL)
10. Hindustan Fluorocarbons Limited (HFL)
11. Southern Pesticides Corporation Ltd. (SPEC)

(b) Out of the units declared sick, BIFR has issued a Show Cause Notice to UPDPL as to why the company should not be wound up. The objections/suggestions will be considered by BIFR in a meeting scheduled for 4th May, 1995.

(c) to (e) No final decision has yet been taken by the BIFR on the revival of the three public sector undertakings of the Department of Fertilizers i.e. HFC, FCI and PDIL. In respect of HFC and FCI, the operating agency i.e. Industrial Credit and Investment Corporation of India Limited (ICICI) had submitted its report on revival proposals to the BIFR on 19.1.1995. In respect of these two companies, BIFR has directed the submission of firmed up revival packages by 31.3.95. After submission of the firmed up revival packages, BIFR which is a Quasi-Judicial Authority will take a final decision in due course of time.

The revival packages of IDPL, BIL and SSPL have been approved by the BIFR. These revival packages, inter alia, envisage capital restructuring, fresh financial assistance, higher production and sales, reduction in manpower through the process of Voluntary Retirement Scheme and restructuring of the business etc.

The revival package for ODCL approved by the BIFR, envisages higher production and sales, reliefs and concessions from the Banks and the support of the two promoters namely the State Government and the IDPL.

The revival package for BCPL has been finalised, but it has not yet been sanctioned by the BIFR and a hearing is scheduled for 28.3.95.

As far as SPEC is concerned, the company has submitted its revival proposal to the operating agency IDBI. The next meeting of the BIFR is scheduled for 23.3.95 to consider the revival plan proposals.

The revival package for HFL has not yet been finalised.